NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 19

IA 2448/2020 In C.P. (IB)/449(MB)2019

CORAM:

SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**

HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **09.07.2024**

NAME OF THE PARTIES: **SONKAMAL ENTERPRISES PRIVATE LIMITED V/s RATNAGIRI CHEMICALS PRIVATE LIMITED**

Section 9 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA 2448/2020 –

1. Adv. Shikha Bhura appeared for the Liquidator.
2. Adv Lahu Gholap i/b Mr. Devarajan Raman, For Respondent No 1.
3. Adv. Ashish Jha for Respondent Nos. 4 and 5.
4. Adv. Durgaprasad Halwai for erstwhile RP- Mr. Durgesh Kumar Kabra.
5. Learned Counsel for the Respondent no. 1 seeks further time to place on record bank statement contending that it is very old documents and taking some time. Time granted.
6. List this IA along with IA No. 18/2024 on **12.08.2024** for further consideration.

Sd/- **Sd/-**

PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**

MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**

Sapna